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Cr1.A.No. 1057 OF 1998  
ITEM No.1A (Judgment)

Court No. 5

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Cr1. A. No.1057/1998

STATE OF A.P.Appellant (s)

VERSUS

R. JEEVARATNAMRespondent (s)

( Heard by Hon'ble S.N. Variava and Arijit Pasayat, JJ.)

Date : 30/07/2004 This Appeal was called on for  
pronouncement of judgment today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA  
HON'BLE MR. JUSTICE A.K. MATHUR

For Appellant (s)

Mr. B.V. Balram Das, Adv.

For Respondent (s)

Mrs. S. Usha Reddy, Adv.

The Court made the following

J U D G M E N T

Hon'ble Mr. Justice S.N. Variava pronounced the judgment of the Court.  
The Appeal is allowed in terms of the signed judgment placed on the file. The Respondent is directed to surrender to serve out the remaining sentence.  
Reportable.

Anita

(Jasbir Singh)  
Court Master

Signed Judgment is placed on the file